

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

Second Floor,  
Commercial Complex,  
Indiranagar,  
Bangalore-560 038.

Dated: 12 AUG 1993

APPLICATION NO(s). 302 / 93.

Applicant(s)

To: V. Slangovan No

Respondent(s)

207.

1. V Slangovan, Cascal Maidoor, Telcoo-wave project, DEMWP, Poopa Complex, 1st Main Road Seshadripuram, Bangalore-20.
2. The Hon'ble of India, Ministry of Telecommunications, Deptt of Telecommunications by its Secretary.
3. The Chief General Manager, Telcom Deptt of Telecommunications Bangalore.
4. The Telecom Dist Engineers, Deptt of Telecommunications Hassan Dist Hassan.
5. Sri M.R. Acharya, Advocate, 1074, 1075 4th Cross, Srirangapatna Nagar II Phase, BSK I Stage Bangalore-50
6. Sri M.S. Padmanabhaiah, Senior Counsel for Central Govt, High Court Building Bangalore.

**SUBJECT:-** Forwarding of copies of the Order passed by the Central Administrative Tribunal, Bangalore Bench Bangalore.

Please find enclosed herewith a copy of the ORDER/STAY/INTERIM ORDER passed by this Tribunal in the above said application(s) on - 28/7/93.

*Yashodha*  
Yashodha

*for Deputy Registrar*  
for DEPUTY REGISTRAR  
JUDICIAL BRANCHES.

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH : BANGALORE

DATED THIS THE 28TH JULY 1993

Present: Hon'ble Mr. Justice P.K.Shyamsundar ... Vice Chairman

Hon'ble Mr. V. Ramakrishnan

... Member (A)

APPLICATION NO.302/93

V. Ilangoval,  
S/o S. Vediyan,  
Aged about 30 years,  
Working as Casual Mazdoor,  
Micro Wave Project,  
DEMWP, Roopa Complex,  
1st Main Road,  
Seshadripuram,  
Bangalore-560 020

Applicant

(Shri M.R. Achar ... Advocate)

V.

1. The Union of India,  
Ministry of Communication,  
Department of Telecommunication,  
New Delhi represented by its  
Secretary.

2. The Chief General Manager,  
for Telecom,  
Department of Telecommunication,  
Bangalore.

3. The Telecom Dist. Engineer,  
Department of Telecommunication,  
Hassan District, Hassan.

Respondents

(Shri M.S. Padmarajaiah ... Advocate)

This application having come up for admission before  
this Tribunal, Hon'ble Vice-Chairman, made the following:

ORDER

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE  
Counsel for the department. The applicant seeks temporary  
status in his service as regular mazdoor and also payment  
of regular wages akin to a regular employee. The Standing  
Counsel says that there is a scheme under which this

- 2 -

is regulated and the Government is not free to travel beyond that scheme. Whatever that may be if there is a scheme and that permits regulating the rights of persons like the applicant we direct the Government to consider the case of the applicant for extension of temporary status and also pay wages as in the case of regular employees.

Government will pass appropriate orders thereon within six months from the date of this order. In the meanwhile the applicant will also make a representation. Shri Achar says that the department should take into consideration the decision of the Hon'ble Supreme Court in the matter. We are BANGA agree the department is aware of the decision and also such pronouncements of this Tribunal from time to time in similar cases and will certainly take them into consideration.

Sd-

MEMBER (A)

bsv

Sd-

VICE-CHAIRMAN

TRUE COPY

SECTION OFFICER  
CENTRAL ADMINISTRATIVE TRIBUNAL  
ADDITIONAL BENCH  
BANGALORE

12/8/93